

13.07.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Harsh Kumar Sharma, Ld. Counsel for appellant/
convict.

Sh. Amit Jindal, Ld. PP for the CBI/respondent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Today matter was listed for response of Ld. Counsel for appellant as to what difficulties he has in proceeding with the present matter through video conferencing.

With little persuasion, Ld. Counsel for appellant/convict has agreed for hearing of the matter through Video Conferencing. He however has submitted that before making his oral submissions he may be given time to file written submission in detail and for the said purpose he needs at least 15 days time.

Accordingly, both Counsels are directed to file their written submission by way of mail to official ID with copies to opposite Counsels, within 15 days.

Matter is adjourned for 28.07.2020 at 11.30 AM on which date the oral and left over submissions will be heard.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

List the matter through video conferencing (Cisco Webex) on **28.07.2020 at 11.30 AM.**


(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/13.07.2020**